

MINUTES OF THE MEETING No. 30/11 dated 27.10.2010 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW :-

1. Shri Jasbir Singh, IA, Deptt. of C&PC(Chem.Div.)
2. Shri Saish Kumar, IA, DIPP
3. Shri S.S Sah, Dy.DGFT
4. Shri V.V. Sadasivan, Spices Board
5. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.29/11 for confirmation and confirmed and adopted the same without any change.

Case No A-38 NC No.30/11 Dated 27.10.10	M/ s VVF Ltd, Mumbai F.No.01/83/162/1219/AM10/DES-IV
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div.) vide U.O.No.14010/72/2010-Ch-II dated 30.8.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Spilit Fatty Acids C8-C18	1 Kg	Crude Palm Kernel Oil FFA: 5% as Lauric Acid Max. IV:20 Max, M&I: 0.5% Max, TFM: 95% Min.	1.03 Kg

RLA concerned may take necessary action under Para 4.4.2 of HBP as per above decision of NORMS COMMITTEE.

Case No M-196 NC No.30/11 Dated 27.10.10	M/ s Sud-Chemie India (P) Ltd, Kochi F.No.01/83/50/1161/AM07/DES-IV RLA No.10/24/40/0122/AM07 Lic.No.1010025441 dated 24.1.2007
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) dated Nil, the Committee decided to amend the description of Export Item & Import Item No.2 to read as under:-

Export Item

From	To
Sulphuric Acid Catalyst C-116 RR (9x12x13 mm) Containing: Celite: 62-65% Ammonium Metavadatae: 9.5-10%	Sulphuric Acid Catalyst C-116 RR (9x12x13 mm) Containing: Diatomaceous Eath: 62-65% Ammonium Metavadatae: 9.5-10%

Import Item

From	To
Celite	Diatomaceous Earth (Celite)
Ammonium Metavanadae	Ammonium Metavanadate

The quantity and other description mentioned in the minutes of ALC M.No. 13/83 dated 4.7.2007 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-197 NC No.30/11 Dated 27.10.10	M/ s Sud-Chemie India (P) Ltd, Kochi 1) F.No.01/83/50/145/AM08/DES-IV RLA No.10/24/40/0161/AM07 Lic.No.1010026274 dated 19.4.2007 2) 01/83/50/594/AM07 10/24/40/55/AM07 Lic.no.1010024338 dated 31.8.2006 3) 01/83/50/1159/AM07 10/24/40/115/AM07 Lic.No.1010025438 dated 24.1.2007
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The Committee considered the case as per agenda . As per written recommendation of Deptt. Of C&PC(Chem.Div) dated Nil, the Committee decided to amend the description of Export Item as under :-

Export Item

M.No. date & Licence No.	From	To
31/83 dt. 7/11/2007 1010026274 dt. 19.4.2007	Direct Reduction Reforming Catalyst , Type: 11-9-05 RR (containing 11.5% Nickel)	Direct Reduction Reforming Catalyst , Type: C11-9-05 RWH (containing 11.5% Nickel)
47/83 dt. 18.2.3009 (held on 4.3.2009) 1010024338 dt. 31.8.2006	Automotive Exhaust Catalyst Honeycomb, Type:OE801251 size: 80mmx120.65 mm x 50.80 mm length	Automotive Exhaust Catalyst Honeycomb, Type:OE801251 size: 80mmx120.65 mm x 50.80 mm length
13/83 dt. 11.11.2009 1010025438 dt. 24.1.2007	Carrier CS 303 LDP containing Special Grade Alumina: 14% Min.	CS 303 Carrier containing Special Grade Alumina: 14% Min.

The quantity and other description mentioned in the minutes of ALC M.No. 31/83 dated 7.11.2007, 47/83 dated 18.2.2009 (held on 4.3.2009) and 13/83 dated 11.11.2009 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-198 NC No.30/11 Dated 27.10.10	M/ s Kancor Ingredients Ltd, Cochin F.No.01/85/50/283/AM06/DES-IV RLA F.No.10/24/40/0065/AM05 Lic.no.1010023109 dated 21.3.2006
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 17.11.2010.

Case No M-199 NC No.30/11 Dated 27.10.10	M/ s Venus Ethoxyethers (P) Ltd, Goa F.No.01/83/50/56/AM06/DES-IV RLA F.No.17/24/40/007/AM06 Lic.No.1710001037 dated 3.5.2005
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC Div.) vide U.O.No.46011/73/2010-PC-II dated 19.10.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
PV-20 (Polyethylene Glycol 20000)	1 Kg	Ethylene Oxide	0.9955 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-200 NC No.30/11 Dated 27.10.10	M/ s Hindustan Unilever Ltd, Mumbai 1) F.No.01/83/50/415/AM09/DES-IV RLA F.No.03/94/40/346/AM08 Lic.no.0310472062 dated 27.5.2008 2) F.No.01/83/50/571/AM09 RLA F.No.03/94/40/1108/AM08 Lic.No.0310465631 dated 19.3.2008
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The Committee considered the case as per agenda. U.O has been issued to DVVO&F on 27.8.2010 for clarification. Reminder issued on 8.11.2010. Reply is awaited. Accordingly the case may be re-listed on 17.11.2010.

Case No M-201 NC No.30/11 Dated 27.10.10	M/ s Vishnu Chemicals Ltd, Viskhapatnam F.No.01/83/50/899/AM09/DES-IV RLA No.26/24/40/001/AM09 Lic.No.2610007483 dated 16.10.2006
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) dated 26.10.2010, the Committee decided to amend the enhancement of the quantity of import item Chrome Ore as under:-

Export Item

From	To
Chrome Ore – 1.122 Kg	Chrome Ore - 1.31 Kg

The quantity and other description mentioned in the minutes of ALC M.No. 50/83 dated 18.3.2009 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-202 NC No.30/11 Dated 27.10.10	M/ s Aries Dye Cem Inds., Ahmedabad F.No.01/83/50/900/AM08/DES-IV RLA F.No.08/24/40/262/AM07 Lic.No.0810065351 dated 12.6.2007
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div.) vide U.O.No.14010/30/2006-Ch-II dated 2.8.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Acid Brown 349	1 Kg	1. H Acid 2. Sodium Nitrite 3. Resorcinol 4. 4-Nitro Amino Phenol	0.399 Kg 0.252 kg 0.138 Kg 0.193 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-203 NC No.30/11 Dated 27.10.10	M/ s Mulchand M Zaveri, Ahmedabad F.No.01/83/50/1976/AM08/DES-IV RLA F.No.08/24/40/167/AM08 Lic.No.0810067661 dated 9.10.2007
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The Committee considered the case as per agenda and noted the reply received from the firm to the D/L issued by DC(MSME). The reply has been forwarded to TA on 20.10.2010. Comments awaited. Accordingly the case may be re-listed on 24.11.2010.

Case No M-204 NC No.30/11 Dated 27.10.10	M/ s Hamilton Housewares (P) Ltd, F.No.01/83/162/640/AM11/DES-IV
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The Committee considered the case as per agenda. It was decided to advise firm to apply under para 4.7 of HBP, since no SION exist for Melamine. According, a letter has been issued on 12.11.2010.

Case No M-205 NC No.30/11 Dated 27.10.10	M/ s Hindustan Platinum (P) Ltd, Mumbai F.No.01/83/50/384/AM08/DES-IV RLA F.No.03/94/40/0027/AM08 Lic.No.0310430421 dated 23.5.2007
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The Committee considered the case as per. It was decided to forward a copy of the clarification furnished by Technical Authority (Deptt. C&PC(Chem.Div), to Jt.DGFT, Mumbai, for necessary action at their end. Accordingly a forwarding letter alongwith copy of comments has been issued on 12.11.2010.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 30/83-ALC1/2010 **MEETING DATE** : 27.10.2010

1	Case No.:344/24/87-ALC1/2007	Party Name:STERLING BIOTECH LTD.	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/87/050/00477/AM06/	RLA File :34/24/040/00081/AM06/	Lic.No/Date:3410013965 27.07.2005	Defer Date:24.11.2010
	Decision : The Committee considered the case as per agenda. The Committee noted that as per agenda generated online in this case, export/import item details are not shown completely. Therefore, it was decided to call for details from RLA. A letter was issued on 13.8.2010. Reminder issued on 9.9.2010 and 12.11.2010. Accordingly the case may be re-listed on 24.11.2010.			

2	Case No.:2/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/83/050/00165/AM10/	RLA File :10/24/040/00007/AM10/	Lic.No/Date:1010033810 28.05.2009	Defer Date:24.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.11.2010.			

	Case No.:2/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:30/83-ALC1/2010	Status:Case
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3			27.10.2010	Deferred
	HQ File :01/83/050/00253/AM10/	RLA File :10/24/040/00022/AM10/	Lic.No/Date:1010034185 25.06.2009	Defer Date:24.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.11.2010.			

4	Case No.:20/21/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/83/050/00391/AM10/	RLA File :03/95/040/00126/AM10/	Lic.No/Date:0310528685 13.07.2009	Defer Date:24.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.11.2010 issued by this office. Accordingly the case may be re-listed on 24.11.2010..			

5	Case No.:35/27/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/83/050/00527/AM10/	RLA File :10/24/040/00064/AM10/	Lic.No/Date:1010035373 24.09.2009	Defer Date:24.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board . Accordingly the case may be re-listed on 24.11.2010.			

6	Case No.:2/22/83-ALC1/2010	Party Name:LUK PLASTCON LIMITED	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/83/050/00349/AM11/	RLA File :50/24/040/00009/AM10/	Lic.No/Date:5010000153 01.10.2009	Defer Date:24.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Deptt. of C&PC(PC.Div.). Accordingly the case may be re-listed on 24.11.2010.			

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Case No.:3/31/85-ALC3/2009	Party Name: PANAMA PETROCHEM LTD.	Meet No/Date: 30/83-ALC1/2010 27.10.2010	Status: Case Approved
HQ File :01/85/050/00166/AM10/	RLA File :03/95/040/00461/AM10/	Lic.No/Date: 0310547535 25.11.2009	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC Div.) vide U.O.No.46011/41/2010-PC-II dated 31.8.2010, the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Panoil TS/SH 150 (Spindle Oil)	1 Kg	Base Oil	1.01 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:21/47/83-ALC1/2009	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:30/83-ALC1/2010	Status:Deffered
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8			27.10.2010	and Re-indexed
	HQ File :01/83/050/00859/AM10/	RLA File :03/95/040/00462/AM10/	Lic.No/Date:0310547279 25.11.2009	Defer Date:27.10.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 19/5/2010 by Deptt. of C&PC (Chem.Div.). Reminder dated 12.8.2010 issued by this office. Accordingly the case may be re-listed on 24.11.2010.			

9	Case No.:13/41/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Approved
	HQ File :01/83/050/00777/AM10/	RLA File :02/24/040/00014/AM10/	Lic.No/Date:0210135727 22.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 27.10.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Writing & Printing Paper – (Plain Paper)	1 Kg	Waste paper Coated Book Stock (Grade-43) Sorted Office Paper (Grade-37), Multi Grade Multi Print, Moisture content 10+/-2%	1.39 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

10	Case No.:14/41/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Approved
	HQ File :01/83/050/00778/AM10/	RLA File :02/24/040/00020/AM10/	Lic.No/Date:0210135731 22.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 27.10.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Writing & Printing Paper – (Plain Paper)	1 Kg	Waste paper Coated Book Stock (Grade-43) Sorted Office Paper (Grade-37), Multi Grade Multi Print, Moisture content 10+/-2%	1.39 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:15/41/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Approved
	HQ File :01/83/050/00779/AM10/	RLA File :02/24/040/00021/AM10/	Lic.No/Date:0210135734 22.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 27.10.2010, the Committee decided			

11	to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Writing & Printing Paper – (Plain Paper)	1 Kg	Waste paper Coated Book Stock (Grade-43) Sorted Office Paper (Grade-37), Multi Grade Multi Print, Moisture content 10+/-2%	1.39 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

12	Case No.:16/41/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Approved
	HQ File :01/83/050/00780/AM10/	RLA File :02/24/040/00089/AM10/	Lic.No/Date:0210135735 22.12.2009	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 27.10.2010, the Committee decided to approve the case as under:-				
	Export Item	Qty.	Import Item	Qty.
	Writing & Printing Paper – (Plain Paper)	1 Kg	Waste paper Coated Book Stock (Grade-43) Sorted Office Paper (Grade-37), Multi Grade Multi Print, Moisture content 10+/-2%	1.39 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

13	Case No.:23/43/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/83/050/00814/AM10/	RLA File :03/95/040/00653/AM10/	Lic.No/Date:0310555249 14.01.2010	Defer Date:24.11.2010
Decision : The Committee considered the case as per agenda and decided to refer the application to DBT and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 24/11/2010.				

14	Case No.:9/40/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/85/050/00212/AM10/	RLA File :02/24/040/00206/AM10/	Lic.No/Date:0210136955 25.01.2010	Defer Date:24.11.2010
Decision : The Committee considered the case as per agenda and decided to offer one more opportunity for the firm to attend personal hearing. A letter is to go to the firm. Accordingly the case may be re-listed on 24/11/2010.				

15	Case No.:26/2/83-ALC1/2010	Party Name:HINDUSTAN UNILEVER LIMITED	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/83/050/00026/AM11/	RLA File :03/94/040/00864/AM10/	Lic.No/Date:0310558554	Defer

15			04.02.2010	Date:24.11.2010
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been sent to Deptt. of C&PC(PC Div.) on 10.11.2010.. Comments awaited from TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 21.11.2010.			
16	Case No.: 4/47/83-ALC1/2009	Party Name:ARON UNIVERSAL LTD	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status: Case Deferred
	HQ File :01/83/050/00842/AM10/	RLA File :07/24/040/00420/AM10/	Lic.No/Date:0710069859 05.02.2010	Defer Date:24.11.2010
	Decision : The Committee considered the case as per agenda. As directed by Chairman in the meeting, it has been checked up from website and found that norms had been fixed in M.No.22/83 dated 26.8.2009 for the similar export and import items, as stated the online agenda. Accordingly a copy of the minutes is placed before ALC for a decision. Accordingly the case may be re-listed on 24.11.2010.			
17	Case No.: 28/2/83-ALC1/2010	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status: Case Deferred
	HQ File :01/83/050/00028/AM11/	RLA File :03/95/040/00756/AM10/	Lic.No/Date:0310560524 17.02.2010	Defer Date:24.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 24.11.2010.			
18	Case No.: 13/2/83-ALC1/2010	Party Name:HINDUSTAN UNILEVER LIMITED	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status: Case Deferred
	HQ File :01/83/050/00013/AM11/	RLA File :03/94/040/00993/AM10/	Lic.No/Date:0310561470 23.02.2010	Defer Date:24.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 29/7/2010 by Deptt. of C&PC (PC.Div.). Reminder dated 12.8.2010 and 12.11.2010 issued by this office. Accordingly the case may be re-listed on 24.11.2010.			
19	Case No.: 2/51/83-ALC1/2009	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status: Case Deferred
	HQ File :01/83/050/00967/AM10/	RLA File :02/24/040/00237/AM10/	Lic.No/Date:0210138844 04.03.2010	Defer Date:24.11.2010
	Decision : The Committee considered the case as per agenda. Reminder for hard copy issued on 13.9.2010. Accordingly the case may be re-listed on 24.11.2010.			
20	Case No.: 36/14/83-ALC1/2010	Party Name:HP INTERNATIONAL	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status: Case Approved
	HQ File :01/83/050/00249/AM11/	RLA File :03/94/040/01016/AM10/	Lic.No/Date:0310565990 23.03.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC Div.) vide U.O.No.46011/62/2010-PC-II dated 8.12.2009, the Committee decided to approve the case on repeat basis as under:-			

20	Export Item	Qty.	Import Item	Qty.
	PVC Cement	1 Kg	1. Tetrahydro Ffuran 2. Cyclohexanone 3. Methyle Ethyle Ketone 4. Silica 5. PVC Resin	0.280 kg 0.160 kg 0.410 kg 0.120 Kg 0.060 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

21	Case No.:24/14/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Approved
	HQ File :01/83/050/00237/AM11/	RLA File :03/94/040/01115/AM10/	Lic.No/Date:0310566660 25.03.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div.) vide U.O.No.14010/94/2004-Ch-II dated 2.4.2008, the Committee decided to approve the case on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Demulsifier, WF SR 1106 A/1103 A Nonyl Phenol Ethoxylate Polymer containing 20% Aromatic Solvent	1 Kg	As Approved by NC	- do -
(Methanol has been recovered and so not allowed for import)				
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

22	Case No.:5/2/83-ALC1/2010	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/83/050/00005/AM11/	RLA File :03/95/040/00758/AM10/	Lic.No/Date:0310567631 31.03.2010	Defer Date:24.11.2010
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 10.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 24.11.2010			

23	Case No.:11/2/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Approved
	HQ File :01/83/050/00011/AM11/	RLA File :09/24/040/00508/AM10/	Lic.No/Date:0910041510 01.04.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div.) vide U.O.No.14010/68/2010-Ch-II dated 2.4.2008, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Reversacol Volcanic Grey (2,2-bis (4-Piperidinophenyl)-5-methyl-6-anisyl-9-Methoxy-2H-naphtho (1,2-b) pyran)	1 Kg	1. Vitride (RED AL) 2. Trimethyl Silyl Acetate (TMSA) 3. Methanol 4. Toluene	2.83 Kg 0.352 Kg 23.10 Kg 18.45 Kg

		5. Dimethyl Succinate 6. Tetra Hydro Furan (THF) 7. Isopropyl Alcohol (IPA)	4.27 Kg 4.25 Kg 1.00 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

24	Case No.:22/18/83-ALC1/2010	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/83/050/00302/AM11/	RLA File :31/24/040/00255/AM10/	Lic.No/Date:3110042742 01.04.2010	Defer Date:24.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Deptt. of C&PC(PC.Div.). Accordingly the case may be re-listed on 24.11.2010.			

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Case No.: 32/2/83-ALC1/2010	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status: Case Approved
HQ File :01/83/050/00032/AM11/	RLA File :02/24/040/00235/AM10/	Lic.No/Date:0210140502 05.04.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 27.10.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Writing & Printing Paper – (Plain Paper)	1 Kg	Waste paper Coated Book Stock (Grade-43) Sorted Office Paper (Grade-37), Multi Grade Multi Print, Moisture content 10+/-2%	1.39 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

26	Case No.:33/2/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/83/050/00033/AM11/	RLA File :10/24/040/00112/AM10/	Lic.No/Date:1010038081 06.04.2010	Defer Date:24.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.11.2010.			

27	Case No.:25/14/83-ALC1/2010	Party Name:GLASSTECH INDUSTRIES (INDIA)PVT.LTD.	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/83/050/00238/AM11/	RLA File :03/94/040/00052/AM11/	Lic.No/Date:0310570207 20.04.2010	Defer Date:24.11.2010

Decision : The Committee considered the case as per agenda and noted that reply/information from the firm has been received by TA (DIPP), but found not proper and thus another D/L has been issued on 12.11.2010 from this office. Accordingly the case may be re-listed on 24.11.2010.

28	Case No.:23/30/83-ALC1/2010	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Approved
	HQ File :01/83/050/00545/AM11/	RLA File :05/23/040/00015/AM11/	Lic.No/Date:0510262998 26.04.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div.) vide U.O.No.14010/59/2005-Ch-II dated 17.8.2007, the Committee decided to approve the case on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	KINOX B-14 mixture of 1 Part Octadecyl 3-(3',5'-ditert-butyl-4 hydroxyphenyl) propionate (KINOX 76) and 4 Parts Tris (2,4-Ditert-butyl-Phenol) Phosphite (KINOX 68)	1 Kg	1. 2,6 Ditertiary butyl Phenol 2. Methyl Acrylate 3. Stearyl Alcohol 4. Methanol 5. Di-butyl tin oxide 6. 2,4-Di Tert Butyl Phenol 7. Phosphorus Trichloride 8. Dibutyl Amine 9. Iso Propyl alcohol	0.0992 Kg 0.0454 Kg 0.1050 kg 0.1458 Kg 0.0004 Kg 0.9566 Kg 0.2128 Kg 0.0296 Kg 0.2144 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

29	Case No.:24/30/83-ALC1/2010	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Approved
	HQ File :01/83/050/00546/AM11/	RLA File :05/23/040/00016/AM11/	Lic.No/Date:0510263091 27.04.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div.) vide U.O.No.14010/4/2009-Ch-II dated 4.9.2009, the Committee decided to approve the case on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	KINOX B-15 mixture of (1 Part Pentaerythrityl – tetrakis- (3,3,5-ditertiarybutyl-4 hydroxy phenol) propionate (KIONOX 10) + 2 Parts Tris (2,4-Ditert-butyl-Phenol) Phosphite (KINOX 68)	1 Kg	1. 2,6 Ditertiary butyl Phenol 2. Methyl Acrylate 3. Penta-erythritol 4. Methanol 5. Di-butyl tin oxide 6. 2,4-Di Tert Butyl Phenol 7. Phosphorus Trichloride 8. Iso Propyl alcohol	0.342 Kg 0.148 Kg 0.0478 Kg 0.300 Kg 0.0015 Kg 0.801 Kg 0.178 Kg 0.0247 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

30	Case No.:1/6/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/83/050/00085/AM11/	RLA File :10/24/040/00001/AM11/	Lic.No/Date:1010038404 29.04.2010	Defer Date:24.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.11.2010.			

31	Case No.:6/6/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Approved
	HQ File :01/83/050/00090/AM11/	RLA File :09/24/040/00034/AM11/	Lic.No/Date:0910041860 03.05.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div.) vide U.O.No.14010/68/2010-Ch-II dated 2.4.2008, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Reversacol Volcanic Grey (2,2-bis (4-Piperidinophenyl)-5-methyl-6-anisyl-9-Methoxy-2H-naphtho (1,2-b) pyran)	1 Kg	1. Vitride (RED AL) 2. Trimethyl Silyl Acetate (TMSA) 3. Methanol 4. Toluene 5. Dimethyl Succinate 6. Tetra Hydro Furan (THF) 7. Isoprpyl Alcohol (IPA)	2.83 Kg 0.352 Kg 23.10 Kg 18.45 Kg 4.27 Kg 4.25 Kg 1.00 Kg

32	Case No.:19/30/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/83/050/00541/AM11/	RLA File :30/24/040/00006/AM11/	Lic.No/Date:3010066651 03.05.2010	Defer Date:24.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 24.11.2010.			

33	Case No.:22/30/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/83/050/00544/AM11/	RLA File :30/24/040/00005/AM11/	Lic.No/Date:3010066647 03.05.2010	Defer Date:24.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 24.11.2010.			

	Case No.:7/6/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:30/83-ALC1/2010	Status:Case
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34			27.10.2010	Deferred
	HQ File :01/83/050/00091/AM11/	RLA File :10/24/040/00003/AM11/	Lic.No/Date:1010038448 04.05.2010	Defer Date:24.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.11.2010.				

35	Case No.:7/30/83-ALC1/2010		Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Approved
	HQ File :01/83/050/00529/AM11/	RLA File :03/94/040/00035/AM11/		Lic.No/Date:0310573198 07.05.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC Div.) vide U.O.No.46011/136/2006-PC-II dated 27.10.2010, the Committee decided to approve the case as under:-				
	Export Item	Qty.	Import Item	Qty.	
	Nitro Cellulose Pigmented Dispersion	1 Kg	1. Nitro Cellulose Resin 2. Relevant Organic/Inorganic Pigment 3. Ethyl Acetate/Ethyl Alcohol	1.02 Kg/Kg content in the export product - do - 1.13 Kg/Kg content in the export product	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.					

36	Case No.:17/18/83-ALC1/2010		Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/83/050/00297/AM11/	RLA File :03/95/040/00129/AM11/		Lic.No/Date:0310574957 18.05.2010	Defer Date:24.11.2010
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div.) on 7.10.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 24.11.2010.					

37	Case No.:2/10/83-ALC1/2010		Party Name:SOVEREIGN CHEMICALS & COSMETICS	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/83/050/00132/AM11/	RLA File :03/95/040/00151/AM11/		Lic.No/Date:0310576556 31.05.2010	Defer Date:24.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Deptt. of C&PC(PC.Div.). Accordingly the case may be re-listed on 24.11.2010.					

38	Case No.:14/18/83-ALC1/2010		Party Name:RALLIS INDIA LIMITED	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/83/050/00294/AM11/	RLA File :03/95/040/00131/AM11/		Lic.No/Date:0310576660 01.06.2010	Defer Date:24.11.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Deptt. of C&PC(chem.Div.). Accordingly the case may be re-listed on 24.11.2010.

39	Case No.: 8/12/87-ALC1/2010	Party Name:S.M. CHEMICALS	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status: Case Deferred
	HQ File :01/87/050/00117/AM11/	RLA File :03/95/040/00180/AM11/	Lic.No/Date:0310578618 14.06.2010	Defer Date:24.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 24.11.2010.			

40	Case No.: 10/30/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status: Case Deferred
	HQ File :01/83/050/00532/AM11/	RLA File :07/21/040/00169/AM11/	Lic.No/Date:0710072223 14.06.2010	Defer Date:24.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 2.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 24.11.2010.			

41	Case No.: 11/30/83-ALC1/2010	Party Name:JUPITER TECHNOLOGIES PVT LTD	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status: Case Deferred
	HQ File :01/83/050/00533/AM11/	RLA File :07/24/040/00071/AM11/	Lic.No/Date:0710072337 18.06.2010	Defer Date:24.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 2.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 24.11.2010.			

42

Case No.: 4/14/83-ALC1/2010	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status: Case Approved
HQ File :01/83/050/00217/AM11/	RLA File :04/24/040/00067/AM11/	Lic.No/Date:0410114988 25.06.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC Div.) vide U.O.No.46011/63/2007-PC-II dated 27.10.2010, the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Polypropylene Compound (Containing 60% Polypropylene and 40% Calcium Carbonate)	1 Kg	1. Polypropylene Granules 2. Calcium Carbonate	0.612 Kg 0.408 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 5/14/83-ALC1/2010	Party Name:SRI CHEMICALS	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status: Case Deferred
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43	HQ File :01/83/050/00218/AM11/	RLA File :04/24/040/00073/AM11/	Lic.No/Date:0410114990 25.06.2010	Defer Date:24.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 23/8/2010 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 24.11.2010.				

44	Case No.:7/14/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/83/050/00220/AM11/	RLA File :03/95/040/00116/AM11/	Lic.No/Date:0310580701 25.06.2010	Defer Date:24.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.11.2010				

45	Case No.:10/14/83-ALC1/2010	Party Name:N.R. AGARWAL INDUSTRIES LTD.,	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/83/050/00223/AM11/	RLA File :03/95/040/00245/AM11/	Lic.No/Date:0310580874 28.06.2010	Defer Date:24.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.11.2010				

46	Case No.:11/14/83-ALC1/2010	Party Name:ALBRIGHT & WILSON CHEMICALS INDIA LIMITED,	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/83/050/00224/AM11/	RLA File :03/94/040/00289/AM11/	Lic.No/Date:0310580973 28.06.2010	Defer Date:24.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.11.2010				

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Case No.:14/14/83-ALC1/2010	Party Name:COLOURTEX INDUSTRIES PVT. LTD.	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Approved
HQ File :01/83/050/00227/AM11/	RLA File :03/94/040/00234/AM11/	Lic.No/Date:0310581189 29.06.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div.) vide U.O.No.14010/130/2005-Ch-II dated 11.4.2008, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Liquid Red Dye No.1 C-I No.43196 Dye Content 65% on 100% base (Solvent Red Dyes)	1 Kg	1. Beta Naphthol 2. Heptene 3. Mix Toluidine 4. Aniline Oil 5. Sodium Nitrite	0.180 Kg 0.160 Kg 0.167 Kg 0.057 Kg 0.174 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

48	Case No.:15/30/83-ALC1/2010	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/83/050/00537/AM11/	RLA File :07/24/040/00084/AM11/	Lic.No/Date:0710072565 29.06.2010	Defer Date:24.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 1.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 24.11.2010.			

49	Case No.:25/30/83-ALC1/2010	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Approved
	HQ File :01/83/050/00547/AM11/	RLA File :05/23/040/00079/AM11/	Lic.No/Date:0510267558 06.07.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC Div.) vide U.O.No.46011/97/2009-PC-II dated 27.10.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Formulated Additive Parafin	1 Kg	1. C10 Plus Linear Alpha Olifines 2. C20 Plus Linear Alpha Olifines	0.6825 Kg 0.3675 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

50	Case No.:3/18/83-ALC1/2010	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/83/050/00283/AM11/	RLA File :03/95/040/00170/AM11/	Lic.No/Date:0310583580 14.07.2010	Defer Date:24.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 13/9/2010 by Deptt. of C&PC (Chem.Div.). Reminder dated 12.11.2010 issued by this office. Accordingly the case may be re-listed on 24.11.2010.			

51	Case No.:1/22/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/83/050/00348/AM11/	RLA File :03/95/040/00775/AM10/	Lic.No/Date:0310583504 14.07.2010	Defer Date:24.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 29.9.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 24.11.2010.			

52	Case No.:1/18/83-ALC1/2010	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/83/050/00281/AM11/	RLA File :02/24/040/00064/AM11/	Lic.No/Date:0210145333 19.07.2010	Defer Date:24.11.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 14.9.2010 issued by this office. Reminder issued on 12.11.2010. Accordingly the case may be re-listed on 24.11.2010..

53	Case No.: 7/18/83-ALC1/2010	Party Name:MAK WELL PLASTISIZERS PVT. LTD.,	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status: Case Approved
	HQ File :01/83/050/00287/AM11/	RLA File :03/95/040/00242/AM11/	Lic.No/Date:0310584211 20.07.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div.) vide U.O.No.14010/74/2010-Ch-II dated 16.9.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Chlorinated Paraffin (Chlorine Content 40% to 45%)	1 Kg	1. Paraffin (C10-C20) 2. Chlorine 3. Tin Stabilizer	0.595 Kg 0.840 Kg 0.010 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

54	Case No.: 8/18/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status: Case Deferred
	HQ File :01/83/050/00288/AM11/	RLA File :03/94/040/00345/AM11/	Lic.No/Date:0310584321 20.07.2010	Defer Date:24.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.11.2010			

55	Case No.: 9/18/83-ALC1/2010	Party Name:TEMPLE PACKAGING PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status: Case Approved
	HQ File :01/83/050/00289/AM11/	RLA File :03/95/040/00260/AM11/	Lic.No/Date:0310584676 22.07.2010	Defer Date:
	Decision : : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 27.10.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Patient Information Literature on 40 GSM Bible paper	1 Kg	Printing Paper Elementa Opaque Pigmented Bluish White 40 GSM (Bible Paper 40 GSM)	1.10 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.: 23/18/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status: Case Approved
	HQ File :01/83/050/00303/AM11/	RLA File :05/24/040/00153/AM11/	Lic.No/Date:0510268835 22.07.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 27.10.2010, the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Tender Care Vanilla	100 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Beeswax Light Yellow	6.0300 Kg
2.	Paraffin Wax	6.0300 Kg
3.	Acetylated Lanolin/acylan UK	5.0250 Kg
4.	di-alpha Tocopheryl Acetatemt.E Acetate	0.5025 Kg
5.	Frag. 406247 Vanilla Grass (Perfume)	1.0050 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.: 12/18/83-ALC1/2010	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status: Case Approved
HQ File :01/83/050/00292/AM11/	RLA File :03/95/040/00761/AM10/	Lic.No/Date:0310584816 23.07.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div.) vide U.O.No.14010/48/2005-Ch-II dated 1.1.2008, the Committee decided to approve the case on repeat basis as under:-

Export Item	Qty.	Import Item	Qty.
Tris(2-Hydroxyethyl) Isocyanurate	1 Kg	1. Cyanuric Acid 2. Methanol 3. Ethylene Oxide	0.540 Kg 0.040 Kg 0.561 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 18/30/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status: Case Deferred
HQ File :01/83/050/00540/AM11/	RLA File :07/21/040/00295/AM11/	Lic.No/Date:0710073148 23.07.2010	Defer Date:24.11.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.11.2010

Case No.: 16/30/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status: Case Deferred
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59	HQ File :01/83/050/00538/AM11/	RLA File :07/24/040/00136/AM11/	Lic.No/Date:0710073157 26.07.2010	Defer Date:24.11.2010
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 8.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 24.11.2010.				

60	Case No.:12/30/83-ALC1/2010	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/83/050/00534/AM11/	RLA File :04/24/040/00099/AM11/	Lic.No/Date:0410115863 28.07.2010	Defer Date:24.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.11.2010				

61	Case No.:6/30/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/83/050/00528/AM11/	RLA File :03/94/040/00386/AM11/	Lic.No/Date:0310585669 02.08.2010	Defer Date:24.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.11.2010				

62	Case No.:3/22/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/83/050/00350/AM11/	RLA File :10/24/040/00036/AM11/	Lic.No/Date:1010039867 18.08.2010	Defer Date:24.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.11.2010.				

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Case No.:7/22/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Approved
HQ File :01/83/050/00354/AM11/	RLA File :05/24/040/00187/AM11/	Lic.No/Date:0510270933 19.08.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 27.10.2010, the Committee decided to approve the case as under:-			
<u>Export Item</u>			
S.No.	Description of Item	Quantity	
1.	FEET UP ANTIPERSPIRANT FOOT CREAM	100 Kg	
<u>Import Item</u>			
S.No.	Description of Item	Quantity	

1.	TUBE FEET UP ANTIPERSPIRANT FOOT CREAM REL. SIZE	Net + 0.5%
2.	CHLORHYDROL 50% (ALUMINIUM CHLOROHYDRATE SOLUTION) (ALUMINIUM CHLORHYDROL)	26.13 Kg
3.	CETEARYL ALCOHOL/CETEARETH-20	7.04 Kg
4.	CAPRYLIC/CAPRIC TRIGLYCERIDE (MYRITOL 318)	3.02 Kg
5.	EXT. 193837 PINE CONCENTRATE (PINUS SYLVESTRIS LEAF EXTRACT, AQUA, METHYLPARABEN, PROPYLENE GLYCOL)	0.50 Kg
6.	FRAG. E_0908580 NEW COOL (PERFUME)	0.20 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

64	Case No.:16/22/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/83/050/00363/AM11/	RLA File :03/95/040/00206/AM11/	Lic.No/Date:0310588437 19.08.2010	Defer Date:24.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 24.11.2010.			

65	Case No.:17/22/83-ALC1/2010	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/83/050/00364/AM11/	RLA File :03/94/040/00385/AM11/	Lic.No/Date:0310588449 19.08.2010	Defer Date:24.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 30.9.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 24.11.2010.			

66	Case No.:20/22/83-ALC1/2010	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/83/050/00367/AM11/	RLA File :03/94/040/00067/AM11/	Lic.No/Date:0310588460 19.08.2010	Defer Date:24.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 15.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 24.11.2010.			

	Case No.:8/22/83-ALC1/2010	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Approved
	HQ File :01/83/050/00355/AM11/	RLA File :04/24/040/00106/AM11/	Lic.No/Date:0410116487 20.08.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.7/265/09-TSW/ dated 22.10.2010, the Committee decided to approve the case as under:- <u>Export Item</u>			

S.No.	Description of Item	Quantity
1.	Solder Paste OM 338 T SAC 405 T3.(Combination of Paste flux-11.6% with Tin Alloy Powder-89.4% consisting of Tin 95.5%, Silver 4% and Copper 0.5%)	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Tin Alloy powder SAC 405 T 3 (Tin Alloy Powder with the combination of Tin 95.5%, Silver 4% and Copper 0.5%)	0.8938 Kg
2.	Paste Flux OM 338T Paste Flux-OM 338T)	0.1162 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:9/22/83-ALC1/2010	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Approved
HQ File :01/83/050/00356/AM11/	RLA File :04/24/040/00069/AM11/	Lic.No/Date:0410116482 20.08.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.7/265/09-TSW/ dated 22.10.2010, the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Solder Paste OM 338 T SAC 405 T3.(Combination of Paste flux-11.6% with Tin Alloy Powder-89.4% consisting of Tin 95.5%, Silver 4% and Copper 0.5%)	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Tin Alloy powder SAC 405 T 3 (Tin Alloy Powder with the combination of Tin 95.5%, Silver 4% and Copper 0.5%)	0.8938 Kg
2.	Paste Flux OM 338T Paste Flux-OM 338T)	0.1162 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:12/22/83-ALC1/2010	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Approved
HQ File :01/83/050/00359/AM11/	RLA File :04/24/040/00105/AM11/	Lic.No/Date:0410116486 20.08.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.7/265/09-TSW/ dated 22.10.2010, the Committee decided to approve the case as under:-

69	<u>Export Item</u>		
	S.No.	Description of Item	Quantity
	1.	Flux EF 6103 containing Iso Propyl Alcohol 97.25% w/v min., Rosin and other solids 2.75% w/v min	1 Litre
	<u>Import Item</u>		
	S.No.	Description of Item	Quantity
	1.	ISO PROPYL ALCOHOL (Water white liquid specific gravity 0.7825 $\pm$ 0.0025 @ 25 Deg. C; Assay :99.7% by wt min. colour, APHA: 10 max)	0.7838 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

70	Case No.:13/22/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/83/050/00360/AM11/	RLA File :10/24/040/00041/AM11/	Lic.No/Date:1010039889 20.08.2010	Defer Date:24.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.11.2010.			

71	Case No.:14/22/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/83/050/00361/AM11/	RLA File :10/24/040/00042/AM11/	Lic.No/Date:1010039890 20.08.2010	Defer Date:24.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.11.2010.			

72	Case No.:21/22/83-ALC1/2010	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/83/050/00368/AM11/	RLA File :03/95/040/00377/AM11/	Lic.No/Date:0310588664 20.08.2010	Defer Date:24.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 24.11.2010.			

73	Case No.:22/22/83-ALC1/2010	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/83/050/00369/AM11/	RLA File :05/24/040/00200/AM11/	Lic.No/Date:0510271206 23.08.2010	Defer Date:24.11.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm			

to the D/L dated 12.11.2010 issued by this office. Accordingly the case may be re-listed on 24.11.2010

74	Case No.:24/22/83-ALC1/2010	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/83/050/00371/AM11/	RLA File :03/95/040/00376/AM11/	Lic.No/Date:0310589611 26.08.2010	Defer Date:24.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(PC.Div) on 15.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 24.11.2010.			

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Case No.:20/30/83-ALC1/2010	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Approved
HQ File :01/83/050/00542/AM11/	RLA File :05/23/040/00126/AM11/	Lic.No/Date:0510271917 01.09.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div.) vide U.O.No.14010/59/2005-Ch-II dated 27.7.2008, the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Tris (3,5- Ditertiarybutyl-4-hydroxy Benzyl) Isocyanurate (KINOX – 34)	1 Kg	1. 2,6 Ditertiary butyl Phenol 2. Isocyanuric Acid 3. Para Formaldehyde 4. Dibutyl Amine 5. Acetonitrile	0.962 Kg 0.201 Kg 0.140 Kg 0.015 Kg 0.300 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:21/30/83-ALC1/2010	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Approved
HQ File :01/83/050/00543/AM11/	RLA File :05/23/040/00145/AM11/	Lic.No/Date:0510271922 01.09.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div.) vide U.O.No.14010/59/2005-Ch-II dated 12.2.2008, the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
(KINLOX-DA) 3-Salicyloylolamino-1,2,4 Triazole	1 Kg	1. Phenyl Salicylate 2. 2-Amino-1,2,4-Triazole 3. Methanol	1.17 Kg 0.457 Kg 0.500 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

77	Case No.:1/26/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/83/050/00441/AM11/	RLA File :03/95/040/00351/AM11/	Lic.No/Date:0310592390	Defer

''		15.09.2010	Date:24.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.11.2010			

78	Case No.:2/26/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Approved
	HQ File :01/83/050/00442/AM11/	RLA File :03/95/040/00460/AM11/	Lic.No/Date:0310592748 16.09.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div.) vide U.O.No.15022/5/2010-Ch-II dated 20.5.2010, the Committee decided to approve the case on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Propanil Technical	1 Kg	1. 3,4-Dichloroaniline 2. Propionic Acid	0.744 Kg 0.355 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

79	Case No.:13/30/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/83/050/00535/AM11/	RLA File :08/24/040/00184/AM10/	Lic.No/Date:0810092409 23.09.2010	Defer Date:24.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 24.11.2010.			

80	Case No.:14/30/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/83/050/00536/AM11/	RLA File :08/24/040/00183/AM10/	Lic.No/Date:0810092408 23.09.2010	Defer Date:24.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 24.11.2010.			

81	Case No.:17/30/83-ALC1/2010	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/83/050/00539/AM11/	RLA File :04/24/040/00178/AM11/	Lic.No/Date:0410117572 28.09.2010	Defer Date:24.11.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 27.10.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 24.11.2010.			

	Case No.:1/30/83-ALC1/2010	Party Name:ORGANIC COATINGS LIMITED	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
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82	HQ File :01/83/050/00523/AM11/	RLA File :03/95/040/00455/AM11/	Lic.No/Date:0310596565 13.10.2010	Defer Date:24.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.11.2010				

83	Case No.:5/30/83-ALC1/2010	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/83/050/00527/AM11/	RLA File :05/23/040/00191/AM11/	Lic.No/Date:0510274936 13.10.2010	Defer Date:24.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.11.2010				

84	Case No.:2/30/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/83/050/00524/AM11/	RLA File :03/94/040/00637/AM11/	Lic.No/Date:0310596810 14.10.2010	Defer Date:24.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.11.2010				

85	Case No.:3/30/83-ALC1/2010	Party Name:PLUS PAPER FOODPAC LTD.,	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/83/050/00525/AM11/	RLA File :03/95/040/00542/AM11/	Lic.No/Date:0310596891 14.10.2010	Defer Date:24.11.2010
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 10.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 24.11.2010.				

86	Case No.:4/30/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/83/050/00526/AM11/	RLA File :09/70/040/00033/AM11/	Lic.No/Date:0910043917 14.10.2010	Defer Date:24.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.11.2010				

87	Case No.:8/30/83-ALC1/2010	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Deferred
	HQ File :01/83/050/00530/AM11/	RLA File :31/24/040/00110/AM11/	Lic.No/Date:3110045079 15.10.2010	Defer Date:24.11.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.11.2010				

88	Case No.:26/30/83-ALC1/2010	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case Approved
	HQ File :01/83/050/00548/AM11/	RLA File :03/95/040/00544/AM11/	Lic.No/Date:0310597387 18.10.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div.) dated Nil, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Lake Carmosine 50%	1 Kg	1. Sodium Naphthionate 2. N.W. Acid 3. Sodium Nitrite 4. Soda Ash 5. Caustic Soda	0.255 Kg 0.232 Kg 0.0735 Kg 0.177 Kg 0.089 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

89	Case No.:9/30/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:30/83-ALC1/2010 27.10.2010	Status:Case deferred
	HQ File :01/83/050/00531/AM11/	RLA File :08/24/040/00188/AM11/	Lic.No/Date:0810093166 19.10.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 15.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 24.11.2010.			

Date:12.11.2010
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer